

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

CA(CAA)-134(PB)/2018

**IN THE MATTER OF:**

A.A. Autotech Pvt. Ltd. and ASK Automotive  
Pvt. Ltd.

.... **APPLICANT / PETITIONER**

**SECTION:**

**Under Section 230-232**

**Order delivered on 07.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S.K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):-

Mr. P. Nagesh & Mr. Dhruv Gupta, Advocates

For the Respondent(s):-

**ORDER**

On account of paucity of time as the matters of 3<sup>rd</sup> Bench have to be taken by one of us (M.M Kumar, President). Therefore, hearing is deferred to 13.09.2018.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

07.09.2018  
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